

GOVERNMENT OF INDIA
MINISTRY OF STEEL

LOK SABHA
UNSTARRED QUESTION NO. 1755
FOR ANSWER ON 10.02.2026

TRANSFER OF BSP LAND TO STATE GOVERNMENT

1755. SHRI VIJAY BAGHEL:

Will the Minister of STEEL be pleased to state:

(a) whether there is any urgent need to provide basic amenities to the densely populated labour colony like Nevai Basti, Maroda, Tehsil and District Durg (Chhattisgarh) under the Bhilai Steel Plant (BSP) jurisdiction where population has increased at a very fast pace;

(b) whether it is essential that the BSP land be transferred to the State Government through the SAIL Board, as in absence of it, the general public is not able to avail the benefits of the ambitious schemes like lease distribution, Prime Minister Housing and basic amenities of life, etc.; and

(c) the status of transfer of land of the densely populated colonies like Nevai Basti, Maroda etc. to the Municipal Corporation Risali of Chhattisgarh Government at the level of SAIL Board and Government-Administration along with the details thereof?

ANSWER

THE MINISTER OF STATE IN THE (SHRI BHUPATHIRAJU SRINIVASA VARMA)
MINISTRY OF STEEL

(a)to(c): Steel Authority of India Limited/Bhilai Steel Plant (SAIL/BSP) has handed over land parcel comprising 290.26 acres of land (located at Village Ruabandha, Maroda, Joratarai, Purena, Chhaoni and Khursipara) and 151.46 acres of land at village Newai (Mouhari Baghicha, Station Maroda, Newai (HSCL Colony), Newai Old Basti and Newai Bhata) land parcel to State Government of Chhattisgarh. All necessary formalities have been completed by SAIL towards title transfer of above-mentioned land to State Government.

As per the MoUs signed between SAIL/BSP and State Government of Chhattisgarh, the basic civic amenities like roads, drinking water, electricity and community toilets under the Bhilai Steel Plant (BSP) jurisdiction including Nevai Basti, Maroda, Tehsil and District Durg are to be provided by the local authority/State Government.
